GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 2023 TO BE ANSWERED ON 03.07.2019

HARASSMENT OF PASSENGERS BY RPF PERSONNEL

†2023. SHRI SUSHIL KUMAR SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has received cases of unnecessary harassment of train passengers and other persons by the personnel/officers of Government Railway Police/Railway Protection Force;
- (b) if so, the details thereof;
- (c) the zone-wise details of such cases received during the last three years and the current year;
- (d) if so, whether the cases of inhuman treatment and human rights violation by the Government Railway Police in Shamli district of Uttar Pradesh with a journalist have come to light and cases have been registered against the accused person under various sections of the Railway Act as published in the Dainik Jagran, Delhi dated 13.6.2019;
- (e) if so, the details thereof; and
- (f) the details of the action taken by the Government against the culprits?

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 2023 BY SHRI SUSHIL KUMAR SINGH TO BE ANSWERED IN LOK SABHA ON 03.07.2019 REGARDING HARASSMENT OF PASSENGERS BY RPF PERSONNEL

- (a) to (c): Yes, Sir. The zone-wise details of cases registered against personnel of Government Railway Police (GRP)/Railway Protection Force (RPF) for unnecessary harassment of train passengers and other persons during the year 2016, 2017, 2018 and 2019 (upto may) are appended.
- (d) to (f): On 11.06.2019, during the bandobast of derailment of a goods train at yard of Shamli Railway Station, one media personnel used abusive language against Government Railway Police/Shamli staff when he was asked by them not to create disturbance in restoration work. During the subsequent argument between the media personnel and GRP staff some manhandling took place. Subsequently, a case has been registered against 03 personnel of GRP/Shamli vide Cr. No. 05/2019 u/s 323, 504, 506, 364, 392 & 342 IPC on 12.06.2019. The media personnel has also been charged under the provision of section 34 of The Police Act. Whenever any incident of unnecessary harassment of passengers and other persons by the personnel/officers of Government Railway Police/Railway Protection Force is reported, action is taken against them as per extant legal provisions.

APPENDIX REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 2023 BY SHRI SUSHIL KUMAR SINGH TO BE ANSWERED IN LOK SABHA ON 03.07.2019 REGARDING HARASSMENT OF PASSENGERS BY RPF PERSONNEL

(a) to (c): The zone-wise details of cases registered against personnel of Government Railway Police/Railway Protection Force for unnecessary harassment of train passengers and other persons during the year 2016, 2017, 2018 and 2019 (upto May) are as under:-

Zonal Railway	No. of cases registered against personnel of Government Railway Police/Railway Protection Force for unnecessary harassment of train passengers and other persons			
	2016	2017	2018	2019 (upto May)
Central	3	2	3	2
Eastern	0	1	0	0
East Central	0	0	0	0
East Coast	1	0	2	0
Northern	0	1	0	0
North Central	0	2	0	0
North Eastern	0	0	1	0
Northeast Frontier	0	3	0	0
North Western	0	0	0	0
Southern	0	2	0	0
South Central	0	0	0	0
South Eastern	0	2	2	0
South East Central	0	0	0	0
South Western	0	0	0	0
Western	0	1	1	0
West Central	1	2	0	0